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Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Inspection of Movable and Immovable Property Rules, 1987

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Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Inspection of Movable and Immovable Property Rules, 1987

In exercise of the powers conferred by Section 139 read with Sec.153 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987 (Act No.30 of 1987) the Governor of Andhra Pradesh hereby makes the following rules as the same having been previously published as required by subsection (1) of Section 153 of the said Act.

1. Short title :-

These rules may be called the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Inspection of Movable and Immovable Property Rules, 1987.

2. . :-

The Commissioner, Additional Commissioner, Regional Joint Commissioner, Deputy Commissioner, or Assistant Commissioner, intending to inspect any movable or immovable property shall give notice to the person in possession of the said property to be present at the time of inspection.

3. . :-

This inspection of the property shall be made only in the presence of the person referred to in Rule 2.

4. . :-

The Inspecting officer while entering into any premises of the institution or endowment shall have due regard to the custom and usage and shall observe the practices pertaining to the said

institution or endowment.